

**CENTRAL ADMINISTRATIVE TRIBUNAL
AMHEDABAD BENCH**

**Original Application No.277/2017
This the 1st Day of March, 2018.**

CORAM :

Hon'ble Sh. Jayesh V. Bhairavia, Member (Judicial)

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Miss Arpana daughter of Late Shri Maniram Yadav, Ex. HTNL of the respondents, aged about 33 years, residing at Gokuldham Society, Plot No. 133, Abrama, Valsad – 396 001.

....Applicant.

[By Mr. M.S.Trivedi, Advocate]

Vs.

- 1) The General Manager, Western Railway, Churchgate, Mumbai – 400 020.
- 2) The Divisional Railway Manager (Estt.), O/o DRM, Western Railway, BCT Division, Mumbai Central, Mumbai – 400 008.

.....Respondents.

[By Ms. Roopal R. Patel, Advocate]

O R D E R (ORAL)

BY THE COURT :

Heard the learned counsel for the parties and perused the records.

2. In this O.A., while the matter was taken up for arguments, the learned counsel for the applicant Mr. Trivedi submits that applicant will be satisfied if respondents be directed to consider her application for grant of Family Pension and, for that, the applicant is ready and willing to submit all necessary documents, as required by the respondents as per their Communication dated 12.6.2015 at Annex.A/3. On the other hand, Ms. Patel, learned counsel representing the respondents, contended that if the applicant submits requisite documents with regard to her identity as a

same person i.e. Miss Arpana alias Rupa D/o Late Maniram Yadav, which belongs to one and the same person only and, also the details of amount of family pension deposited in her account being daughter of Late Shri Maniram Yadav till she attained the age of majority i.e. 25 years, the respondents will look into the same and pass necessary orders according to law.

3. In view of the position explained above, I deem it fit that this matter can be disposed of at this stage, without entering into the merits by directing the respondent-department that without influence or taking into consideration the letter dated 15.6.2016 (Annex.A/1) consider the application / representation along with other requisite documents of the applicant for the purpose of grant of family pension, within Six weeks from the date of receipt of a copy of this order. The applicant is directed to submit another set of application along with all required and necessary documents for grant of family pension being an unmarried daughter of deceased Government servant, to her within 15 days from the date of receipt of a copy of this order. The respondents shall thereupon, pass orders within the period as specified above.

4. With the above direction, the O.A. is disposed of with no order as to costs.

(Jayesh V. Bhairavia)
Member (J)

